

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No.
~~XXXXXX~~ 612 of 1993.

DATE OF DECISION 07th April, 1994.

Shri M.T.Vora and ors. Petitioner

Shri M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

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1. Shri M.T.Vora,
Nr.Alankar Cinema,
New Vankar Vas,
Surendranagar.
2. Shri Suchak Kirikumar Natvarlal,
3. Katara Lalsing Kamji,
4. Patel Dolarrai Hemraj,
5. Mushal Suda Dosa,
6. Shah Jagidesh Manilal,
7. Karmata Pacha Deva.Applicants.

All are working as Sorting
Assistant, under Senior
Superintendent,
R.M.S., Rajkot.

Address : M.S.Trivedi,
Advocate,
E/4,Shivani Apartment,
B/H.Sahajanand College,
Azad Society Road,
Ahmedabad - 380 015.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India (through),
The Director General of P & T,
Sanchar Bhavan,
Parliament Street,
New Delhi.
2. The Post Master General,
O/o., P.M.G., Gujarat Circle,
Ashram Road,
Ahmedabad.
3. Senior Superintendent of R.M.S.,
Rajkot Division,
Rajkot.Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.NO. 612 OF 1993.

Dated : 07th April, 1994

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicants have approached this Tribunal
claiming 'equal pay for equal work' and regularisation of

their services. Mr.M.S.Trivedi states that the applicants are prepared to make a representation in the matter to the respondents provided the respondents are directed to decide their representation within a fixed time-limit. If the applicants make a representation to the respondents within a period of 15 days from today, the respondents are directed to consider and decide the representations, within a period of four months from the date of the receipt of the same, in accordance with law and merits of the case including the question whether the representations are belated and liable to be rejected on that ground. ^{that} The decision may be taken on the representation of the applicants shall be communicated to them within a period of two weeks after the same is taken. If the applicants ~~feel~~ ^{feel} fully aggrieved by the decision, it will be open to them to approach the Tribunal for redressal of their grievances subject to the right of the respondents to raise the contentions of limitation and delay etc. against the OA, which the applicants may file.

In view of these directions, Mr.M.S.Trivedi seeks permission to withdraw the O.A. with liberty

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as stated above. Permission granted with liberty as
prayed for. O.A. stands disposed of as withdrawn.
No order as to costs.


(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman

AIT.